

Navigation


**KNOW SIKKIM** (/portalcontent/know-sikkim)

**MY GOVERNMENT** (/portalcontent/my-government)

**SERVICES** (http://www.sikkimservice.in/)

**DEPARTMENTS** (/portalcontent/departments)

 (/home/index)

 Sign In (/account/login)

Press Release Details

## APPEAL

Information & Public Relations Department

*Date: 19-Apr-2020*

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The Guidelines issued by Home Department, Government of Sikkim, on 17th April, 2020, and subsequent Orders issued by District Collectors of all four districts on 18th and 19th April, 2020, have emphasized on the importance of Aarogya Setu Mobile Application for prevention of Covid-19.

The Notification issued by the Home Department and Orders issued by the District Collectors are exhaustive and contain clear instructions.

Members of the public are requested to kindly read these important documents and abide by them



GOVERNMENT OF SIKKIM  
HOME DEPARTMENT  
TASHILING SECRETARIAT  
GANGTOK

No. 28/Home/2020

Dated: 17/04/2020

**NOTIFICATION**


**SUB: MEASURES TO CONTAIN SPREAD OF COVID 19- REVISED GUIDELINES**

The Union Home Secretary, Government of India has, in exercise of powers conferred under section 10(2) (I) of the Disaster Management Act, 2005, issued **Order No. 40-3/2020-DM-I(A)** dated 15/04/2020 conveying **revised consolidated guidelines** to contain the spread of Covid-19 in the country, with directions for strict implementation of the same.

Accordingly, these guidelines, in so far as their implementation in the State of Sikkim is concerned, are specified and compiled in the attached "**Annexure**", and are hereby notified for implementation, with the direction that the same may be read in conjunction with the aforesaid guidelines of GOI.

The **National Directives** for regulation of Public Spaces, Work Places, Commercial and Manufacturing establishments issued by GOI as per the **Enclosure-1** shall be enforced by the District Magistrates, as per the penal provisions of Disaster Management Act, 2005. These directives, guidelines and the relevant penal provisions of law should be given adequate publicity.

The **Standard Operating Procedure (SOP)** as per **Enclosure-2** for offices, workplace, factories and establishments should also be duly publicised for strict compliance.

  
(S.C. Gupta, IAS)  
Chief Secretary  
Government of Sikkim

Encl: As above

**Enclosure-1****National Directives for COVID-19 Management**

The National Directives shall be enforced by the District Magistrate through fines and penal action as prescribed in the Disaster Management Act 2005.

**PUBLIC SPACES**

1. Wearing of face cover is compulsory in all public places, work places
2. All persons in charge of public places, work places and transport shall ensure social distancing as per the guidelines issued by Ministry of Health and Family Welfare.
3. No organization /manager of public place shall allow gathering of 5 or more persons
4. Gatherings such as marriages and funerals shall remain regulated by the District Magistrate
5. Spitting in public spaces shall be punishable with fine
6. There should be strict ban on sale of liquor, gutka, tobacco etc. and spitting should be strictly prohibited

**WORK SPACES**

7. All work places shall have adequate arrangements for temperature screening and provide sanitizers at convenient places.
8. Work places shall have a gap of one hour between shifts and will stagger the lunch breaks of staff, to ensure social distancing
9. Persons above 65 years of age and persons with co-morbidities and parents of children below the age of 5 may be encouraged to work from home.
10. Use of *Arogya setu* will be encouraged for all employees both private and public.
11. All organizations shall sanitize their work places between shifts.
12. Large meetings to be prohibited.

**MANUFACTURING ESTABLISHMENTS**

13. Frequent cleaning of common surfaces and mandatory hand washing shall be mandated
14. No overlap of shifts and staggered lunch with social distancing in canteens shall be ensured.
15. Intensive communication and training on good hygiene practices shall be taken up.

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[SiteMap \(/SiteMap\)](/SiteMap)

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[Press Releases \(/media/pressrelease\)](/media/pressrelease)

[News & Announcement \(/media/news-announcement\)](/media/news-announcement)

[Awards & Achievements \(/awards-achievement\)](/awards-achievement)

[Web Directory \(/web-directory\)](/web-directory)

[Employment News \(/media/employment-news\)](/media/employment-news)

[Notification & Circular \(/media/notification-circular\)](/media/notification-circular)

[Tender Notice \(/tender\)](/tender)

[IT Vendors \(https://sikkim.gov.in/departments/information-technology-department/list-of-it-empaneled-vendors\)](https://sikkim.gov.in/departments/information-technology-department/list-of-it-empaneled-vendors)

## ABOUT US

[FAQ \(/aboutus/faq\)](/aboutus/faq)

[Site Map \(/sitemap\)](/sitemap)

[Contact Us \(/aboutus/contact-us\)](/aboutus/contact-us)

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[Annual Reports \(/forms-report/annual-reports\)](/forms-report/annual-reports)

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[Photo Gallery \(/photogallery/albumlist\)](/photogallery/albumlist)

[Video Gallery \(/videogallery/albumlist\)](/videogallery/albumlist)



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